NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 105/2017 RT NO. 129/Chd/Hry/2017

In the matter of :

M/s. BTC Infrastructure Development Pvt. Ltd. Petitioner.

Present:

None.

As per affidavit filed by Mr. Arun Kumar, learned counsel for the petitioner, the notice was despatched to the Registrar of Companies, NCT of Delhi and Haryana and the Official Liquidator. Copy of postal receipt in proof of despatch of notice has been attached to this affidavit but Track Report has not been filed. There is, however, no representation from Registrar of Companies, NCT of Delhi and Haryana and Official Liquidator.

In the interest of justice, the matter is adjourned to 13.07.2017 and in view of the difficulty pointed out by the learned counsel for the petitioner on the previous date of hearing i.e. on 20.04.2017, the notice of hearing be also issued to the Standing Counsel of Government of India as per notification issued by the Ministry of Corporate Affairs.

> (Justice R.P.Nagrath) Member (Judicial)

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May 22, 2017